

To

The Manager,
Government of India Press,
Faridabad (alongwith Hindi version).

No.A-33025/1/2014-Ad.II

New Delhi, the 18th,December, 2014

Copy to:

1. Chairman, Expenditure Management Commission (EMC).
2. PMO (Shri P.K. Mishra, Additional Principal Secretary).
3. Shri M. Devaraj, Joint Secretary, DoPT, North Block, New Delhi.
4. PS to Hon'ble Finance Minister.
5. Smt. Sudha Rajan, Assistant C&AG, DDU Marg, New Delhi.
6. Smt. Sudha Krishnan, Member Secretary, EMC.
7. PSO to Secretary (Exp) / Sr. PPS to Secretary (Economic Affairs) / Sr PPS to Secretary (Rev) / Sr. PPS to Secretary (FS) / Sr. PPS to Secretary (Dis.) / PPS to AS & FA.
8. PPS to Member (EMC) / PS to Joint Secretary (Pers.) / PPS to Joint Secretary (PF.I) / PPS to Joint Secretary (PF.II) / PS to JS (DBT) / PS to OSD(PPD).
9. All Officers / Sections of Ministry of Finance, Department of Expenditure.
10. The Pay & Account Officer, Ministry of Finance, Department of Expenditure, New Delhi.
11. A & B Branch, Department of Expenditure.
12. Personal File / Service Book of Smt. Sudha Krishnan, Member Secretary, EMC.
13. Guard file - 2014

Concerns of States over GST

†487. SHRI NARESH AGRAWAL : Will the Minister of FINANCE be pleased to state:

(a) the issues on which differences still exist between the Centre and the States on Goods and Services Tax (GST);

(b) whether the concerns of the States have been addressed regarding GST;

†Original notice of the question was received in Hindi.

- (c) if so, the main concern of the States; and
- (d) if not, by when those concerns will be addressed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) to (d) Government introduced the Constitution (122nd Amendment) Bill, 2014 in the Lok Sabha on 19.12.2014 for amending the Constitution of India to facilitate introduction of Goods and Services Tax (GST) in the country. The main concern of the States on GST has been the possible revenue loss. In order to address this concern of the States, the said Bill provides for-

- (i) Levy of an additional tax on supply of goods, not exceeding one per cent in the course of inter-State trade or commerce to be collected by the Government of India for a period of two years, and assigned to the States from where the supply originates;
- (ii) Compensation to the States for loss of revenue arising on account of implementation of the Goods and Services Tax for a period which may extend to five years;
- (iii) In the case of petroleum and petroleum products, it has been provided that these goods shall not be subject to the levy of Goods and Services Tax till a date notified on the recommendation of the Goods and Services Tax Council.

The Government introduced the Constitution (122nd Amendment) Bill, 2014 after broad consensus arrived at in meeting held with State Finance Ministers on 11.12.2014 and 15.12.2014.

Printing of currency notes on indigenous paper

488. SHRI AVINASH RAI KHANNA : Will the Minister of FINANCE be pleased to state:

- (a) whether the Prime Minister has recently urged the Reserve Bank of India (RBI) to follow 'Make in India' philosophy and print all currency notes on Indian paper with Indian Ink;
- (b) if so, the action taken by the RBI on the views expressed by the Prime Minister;
- (c) whether Government has been incurring expenditure of several crores on procuring Indian currency notes from International suppliers; and
- (d) if so, the details thereof?